

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1270

ANSWERED ON:05.03.2013

HONOUR KILLINGS

Choudhary Shri Bhudeo;Punia Shri P.L. ;Singh Smt. Meena

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether honour killings and harassment of married couples are on the rise in the country;

(b) if so, the details thereof and the total number of such cases reported along with the accused arrested and the action taken against them during each of the last three years and the current year, State/UT-wise;

(c) the steps taken by the Government to provide security and also to set up shelter homes for such married couples; and

(d) the other measures taken by the Union Government to check such cases including the details of advisories issued to the State Governments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N.SINGH)

(a) to (d) As per information provided by National Crime records Bureau (NCRB), data regarding honour killings is not maintained centrally by NCRB. many of the States are providing Shelter Homes and security to such couples.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the constitution, and as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and children, lies with the State Governments and Union territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children.

Ministry of Home Affairs has sent a detailed advisory on Crime against Women dated 4th September, 2009 to all State Governments/UTs, wherein through Para XXX it has specifically advised the States / UTs to take Special steps to curb the 'Violation of Women's Rights by so called Honour Killings and to prevent forced marriage in some northern States, and other forms of Violence'.

Supreme Court has delivered several judgments condemning Khap Panchayats and Honour Killings. Ministry of Home Affairs MHA has also circulated the Judgments of Hon'ble supreme Court to all the State Govts./UT Administrations for necessary and appropriate action The judgements are:

(i) Arumugam Several versus State of Tamil Nadu (Criminal Appeal No. 958 of 2011) dated 19th April 2011.

(ii) Criminal Appeal No. 1117 of 2011 @ SLP (Cr)No. 1208 of 2011 dated 9th May 2011 in the cases of Bhagwan Dass Vs State (NCT) of Delhi.

(iii) Hon'ble Supreme Court in Writ Petition (Criminal) 208 of 2004 in Lata Singh's case (supra).